LOK SABHA

BULLETIN-PART II

(General Information relating to Parliamentary and other matters)

Nos.213-225] [Thursday, June 27, 2019/ Ashadha 6, 1941(Saka)

No.213 Table Office

Presentation of Union Budget for 2019-20

Members are informed that in pursuance of Rule 204 of the Rules of Procedure and Conduct of Business in Lok Sabha, the President has been pleased to fix **Friday**, **the 5**th **July**, **2019** for presentation of Union Budget for the financial year 2019-20.

2. The Union Budget will be presented at 11.00 A.M. on Friday, the 5th July, 2019.

No. 214 Table Office

Provisional Programme for Financial Business during the First Session of Seventeenth Lok Sabha

Provisional Programme for financial business during the First Session of Seventeenth Lok Sabha (as furnished by Ministry of Parliamentary Affairs) is as follows: -

| Union Budget for 2019-20 | | |
|--|---|--|
| 4.7.2019 Thursday | Laying of Economic Survey of India. | |
| 5.7.2019 Friday | (i) Presentation of Union Budget for 2019-2020 at 11.00 A.M. | |
| | (ii) Introduction of the Finance Bill (No.2), 2019. | |
| 8.7.2019 Monday 9.7.2019 Tuesday | General Discussion on Union Budget for 2019-2020. | |
| 10.7.2019 Wednesday | | |
| 11.7.2019 Thursday | Discussion and Voting on Demands for Grants for 2019 | |
| * 12.7.2019 Friday | 20 in respect of individual Ministries. | |
| 15.7.2019 Monday | | |
| 16.7.2019 Tuesday | | |
| 17.7.2019 Wednesday | | |
| 17.7.2019 Wednesday | Guillotining of outstanding Demands for Grants in respect of Union Budget for 2019-20 at 6.00 P.M. | |
| 17.7.2019 Wednesday | Introduction, consideration and passing of Appropriation Bill relating to Demands for Grants for 2019-20. | |
| 18.7.2019 Thursday * 19.7.2019 Friday | Consideration and passing of the Finance Bill, 2019. | |

NOTE: * Private Members' Business will be transacted on 12.7.2019 and 19.7.2019

No.215 Table Office

Allocation of time to Government Legislative Business

On a motion moved by Shri Arjun Ram Meghwal, Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises, the **First Report** of the Business Advisory Committee, which was presented on 26.6.2019, has been adopted by the House today (27.06.2019). The Lok Sabha agreed to allocation of time to the following items of business as shown below:-

(1) Discussion on Statutory Resolution seeking disapproval of the Muslim Women (Protection of Rights on Marriage) Ordinance, 2019 (Ordinance No. 4 of 2019) and consideration and passing of the Muslim Women (Protection of Rights on Marriage) Bill, 2019 - **To replace an Ordinance**.

3 Hours

(2) Discussion on Statutory Resolution seeking disapproval of the Indian Medical Council (Amendment) Second Ordinance, 2019 (Ordinance No. 5 of 2019) and consideration and passing of the Indian Medical Council (Amendment) Second Bill, 2019 - To replace an Ordinance.

2 Hours

(3) Discussion on Statutory Resolution seeking disapproval of the Companies (Amendment) Second Ordinance, 2019 (Ordinance No. 6 of 2019) and consideration and passing of the Companies (Amendment) Second Bill, 2019 - **To replace an Ordinance**.

2 Hours

(4) Discussion on Statutory Resolution seeking disapproval of the Banning of Unregulated Deposit Schemes Ordinance, 2019 (Ordinance No. 7 of 2019) and consideration and passing of the Banning of Unregulated Deposit Schemes Bill, 2019 - To replace an Ordinance.

2 Hours

(5) Discussion on Statutory Resolution seeking disapproval of the Jammu and Kashmir Reservation (Amendment) Ordinance, 2019 (Ordinance No. 8 of 2019) and consideration and passing of the Jammu and Kashmir Reservation (Amendment) Bill, 2019 - **To replace an Ordinance**.

1Hour

Discussion on Statutory Resolution seeking disapproval of the Aadhaar and other Laws (Amendment) Ordinance, 2019 (Ordinance No. 9 of 2019) and consideration and Passing of the Aadhaar and Other Laws (Amendment) Bill, 2019 - **To replace an Ordinance**.

3Hours

| 2Hours | Discussion on Statutory Resolution seeking disapproval of the New Delhi International Arbitration Centre Ordinance, 2019 (Ordinance No. 10 of 2019) and consideration and passing of the New Delhi International Arbitration Centre Bill, 2019 - To replace an Ordinance . | (7) |
|---------|---|-------|
| 2 Hours | Discussion on Statutory Resolution seeking disapproval of the Homoeopathy Central Council (Amendment) Ordinance, 2019 (Ordinance No. 11 of 2019) and consideration and passing of the Homoeopathy Central Council (Amendment) Bill, 2019 - To replace an Ordinance . | *(8) |
| 2 Hours | Discussion on Statutory Resolution seeking disapproval of the Special Economic Zones (Amendment) Ordinance, 2019 (Ordinance No. 12 of 2019) and consideration and passing of the Special Economic Zones (Amendment) Bill, 2019 - To replace an Ordinance . | \$(9) |
| 2 Hours | Discussion on Statutory Resolution seeking disapproval of the Central Educational Institutions (Reservation in Teachers' Cadre) Ordinance, 2019 (Ordinance No. 13 of 2019) and consideration and passing of the Central Educational Institutions (Reservation in Teachers' Cadre) Bill, 2019 - To replace an Ordinance . | (10) |
| 2 Hours | The Dentists (Amendment) Bill, 2019 (Consideration and passing) | (11) |

^{*} The item has since been disposed off by the House on 27.06.2019. \$ The item has since been disposed off by the House on 26.06.2019.

No.216 Table Office

Time for giving notices under Rule 377 for the week commencing Monday, 01 July, 2019

Members are informed that notices for raising matters under Rule 377 for the week commencing Monday, 01 July, 2019 shall be entertained on Friday, 28 June, 2019.

The notices received between 1000 hrs. and 1030 hrs. on **Friday, 28 June, 2019** shall be deemed to have been received at the same point of time and these shall be ballotted to determine the priority of Members. Notices received subsequently shall be arranged in accordance with the date and time of receipt.

A member is permitted to raise not more than one matter during a week.

Attention of members is drawn to provision of Rule 377 which reads as follows:-

"A member who wishes to bring to the notice of the House a matter which is not a point of order, shall give notice in writing to the Secretary-General specifying clearly and precisely the text of the matter to be raised. The Member shall be permitted to raise it only after the Speaker has given the consent and at such time and date as the Speaker may fix."

Members are, therefore, requested to give the text of the matter alongwith the notice. Notice which does not contain text shall not be included in the ballot.

The text of the notice should be limited to 150 words.

Further, special attention of members is invited to the provisions of Rule 377A (i) and (v) which state that in order that a notice may be admissible, it shall *inter alia* satisfy the following conditions:-

- 377A (i) it shall not refer to a matter which is not primarily the concern of the Government of India:
- 377A(v) it shall not contain arguments, inferences, ironical expressions, imputations, epithets or defamatory statements.

Accordingly, notices attracting the above provisions shall be non-admissible. Kind cooperation of Members in this regard is solicited.

No.217 Table Office

Procedure for making submissions by Members on Statement by Minister of Parliamentary Affairs regarding Government Business for the following week.

As the members are aware, the Minister of Parliamentary Affairs makes a statement on the last working day of the week regarding Government Business for the following week.

Members who desire to suggest fresh subjects (not already included in the Statement by Minister) for discussion in the House during the following week should give notice, in writing, to the Secretary-General by 10.00 hours on the day on which item has been included in the List of Business, mentioning in brief only two such subjects.

2. In this connection, attention of members is invited to the following observation made by the Speaker in the House on 9 August, 1991:-

"You have just to mention the subject. You do not have to read it out. Otherwise, it will be very difficult and everybody will be making a long speech on the subjects to be included. You just mention the name of the subject."

- 3. In selecting the matters, following guidelines as usual shall be followed:-
 - (i) On the day when Minister of Parliamentary Affairs makes statement regarding Government business, ten members who give notices by 10 A.M. may be allowed to make submissions. If there are notices by more than ten members, their *inter-se-* priority shall be determined by ballot.
 - (ii) No other member shall be allowed to make submissions even if someone from those ten is absent.
 - (iii) Members of Business Advisory Committee shall not be allowed to make submissions.
 - (iv) The Submissions proposed to be made should be within the parameters of Rule 352 of the Rules of Procedure and Conduct of Business in Lok Sabha.
- 4. On the day, submissions are made by Members, matters under rule 377 shall not be permitted.

Kind cooperation of members is solicited.

No. 218 TABLE OFFICE (B)

PROCEDURE FOR SUBMITTING CHITS IN THE HOUSE

Attention of Members is invited to Rule 349 (xiii) of Rules of Procedure and Conduct of Business in Lok Sabha which is reproduced below:

"Whilst the House is sitting, a member-

shall not approach the Chair personally in the House. The Member may send chits to the Officers at the Table, if necessary."

Members are requested to adhere to the above procedure.

Kind cooperation of Members is solicited.

No. 219 Table Office

Process to submit notice and procedure for raising matters of urgent public importance after Question Hour, i.e. during 'Zero Hour'

Hon'ble members are informed that an e-portal has been put in place to facilitate the members to submit their notices online to raise the Matters of Urgent Public Importance after Question Hour, i.e. during 'Zero Hour'. Members can also physically hand over the notices of 'Zero Hour' for which printed form is available in the Parliamentary Notice Office. The following procedure for raising matters of urgent public importance after Question Hour, i.e. during 'Zero Hour' shall be followed: -

- (i) Notices may be given either through printed form at Parliamentary Notice Office or online by the members from 1700 hours to 1800 hours on the day prior to the day/date on which the members desire to raise their matters in the House.
- (ii) The notices received **after 1800 hours** shall be treated as **time-barred**.
- (iii) **Twenty matters** as per their priority in the **ballot** will be allowed to be raised on a day. However, 4-5 notices over and above these twenty matters of national/international importance could also be tabled on the same day morning on which the matter is sought to be raised in the House, for which no ballot would be held and <u>may</u> be allowed on the basis of their importance and that too <u>only at the discretion of Hon'ble Speaker</u>.
- (iv) The order in which the matters will be raised, shall be decided by the Hon'ble Speaker at her/his discretion.
- (v) A matter proposed to be raised **should be under the jurisdiction of the Government of India only** so that it would be easier for the Minister concerned to respond to it, in case she/he desires to do so.
- (vi) Matter proposed to be raised shall not contain any statement making allegations.
- Notices for Monday or first working day of a week may be given on Friday or last working day of the previous week between 1700 hours and 1800 hours.
 Kind cooperation of Hon'ble members is solicited.

No. 220 Table Office

Display of result of ballot regarding matters of urgent public importance after Question Hour, i.e. during 'Zero Hour'

Hon'ble members are informed that the notices on matters of urgent public importance to be raised after Question Hour, i.e. during 'Zero Hour' received between 1700 hours and 1800 hours on the day prior to the day/date on which the members desire to raise their matters in the House shall be balloted in the Parliamentary Notice Office after 1800 hours on the day of receiving of notices. The result of ballot shall immediately, thereafter, be displayed in P.N.O. and Table Office for information of Members.

A copy of the result of ballot shall also be displayed on the Notice Boards in the Outer Lobby of the Lok Sabha Chamber, Parliament House at 1015 hours on the day on which the members are supposed to raise their matters in the House.

The result of the ballot shall also be displayed in scrolled format on the 'updates' column of Lok Sabha website immediately after the ballot process is over.

No. 221 Table Office

Process to submit the notice as well as procedure to call the attention of the Minister to a matter of urgent public importance Under Rule 197

Hon'ble members are informed that an e-portal has been put in place to facilitate the members of Lok Sabha to submit their notices online to call the attention of the Minister to any matter of urgent public importance under rule 197 (Calling Attention). However, the printed form is also available in the Parliamentary Notice Office to submit the notice to call the attention of Minister. The following process to submit the notice as well as procedure to call the attention of Minister under Rule 197 will be followed: -

- (i) Notices may be submitted either through printed form or online;
- (ii) No member shall give more than two notices for any one sitting;
- (iii) A notice signed by more than one member to call the attention of Minister shall be deemed to have been given by the first signatory only;
- (iv) Notices for a sitting received upto 1000 hours shall be deemed to have been received at 1000 hours on that day and a ballot shall be held to determine the relative priority of each such notice on the same subject. Notices received after 1000 hours shall be deemed to have been given for the next sitting;
- (v) Notices received during a week commencing from its first sitting till 1000 hours on the last day of the week on which the House sits, shall be valid for that week. Notices received after 1000 hours on the last day of the week on which the House sits, shall be valid for the following week;
- (vi) In case of five or less number of members giving notices on same subject that is admitted by the Speaker, their *inter se* priority shall be determined with reference to the date and time of receipt of Notices;
- (vii) All the notices which have not been taken up during the week for which they have been given, shall lapse at the end of the week unless the Speaker has admitted any of them for a subsequent sitting:

Provided that a notice referred for facts to a Minister shall not lapse till it is finally disposed of by the Speaker.

Kind cooperation of Hon'ble members is solicited.

Attendance Register of Members

Section 3 of the **Salary, Allowances and Pension of Members of Parliament Act, 1954** (as amended by Act. No. 17 of 2018) relating to 'Salary and daily allowances' provides as follows: -

"3. Salaries and Daily Allowances. – (1) A member shall be entitled to receive a salary, at the rate of **one lakh** rupees per mensem during the whole of his term of office and subject to any rules made under this Act an allowance at the rate of **two thousand** rupees for each day during any period of residence on duty:

XXX XXX XXX

Provided that no member shall be entitled to the aforesaid allowance unless he signs the register, maintained for this purpose by the Secretariat of the House of People or, as the case may be, Council of States, on all the days (except intervening holidays for which no such signing is required) of the session of the House for which the allowance is claimed".

- 2. Since the division numbers have not been allotted to members, the Attendance Register has now been arranged State-wise followed by Union Territory-wise in alphabetical order. For the convenience of members, the Attendance Register, split into four parts, is kept on separate rostrums in the Inner Lobby for signature of members.
- 3. In view of the provisions of section 3 of the Salary, Allowances and Pension of Members of Parliament Act, 1954, quoted in para 1 above, members are requested to sign in ink, in the space provided against their names in the Attendance Register and as per the specimen signatures furnished to the Lok Sabha Secretariat.

No.223 BPST

ORIENTATION PROGRAMME FOR NEWLY ELECTED MEMBERS OF THE SEVENTEENTH LOK SABHA FROM 03 to 4 JULY AND 09 to 10 JULY 2019

Orientation Programme for Newly Elected Members of the Seventeenth Lok Sabha is being organised by the Bureau of Parliamentary Studies and Training (BPST) from 03 to 04 July and 09 to 10 July 2019 as per the following schedule:

1) Wednesday, 03 July 2019

6.15 PM to 7.00 PM: "Inaugural Session"

2) Thursday, 04 July 2019

6.15 PM to 7.30 PM: Session on "Parliamentary Questions and

Procedural Devices to Raise Matters in the House"

3) Tuesday, 09 July 2019

i. 6.15 PM to 7.30 PM: Session on "Jan Sampark Prabhari-

Legislative Process-Bills (including Private Members' Bill's)

Resolutions/Motions"

ii. 7.45 PM to 8.45 PM: Session on "Budgetary Process and

Parliamentary Committees (including Financial

Committees)"

4) Wednesday, 10 July 2019

i. 6.15 PM to 7.30 PM: Session on "How to Make Legislation",

"Parliamentary Privileges & Ethics"

ii. 7.45 PM to 8.45 PM: Session on "Presentation on Facilities

for Members including:

(a) E-Parliament-Members' Portal

(b) Salaries, Allowances, Pensions-Member Services

(Housing, Transport, Medical facilities, etc.)

(c) Parliament Research, Library &

Members' Reference Service

The venue is the Main Committee Room, Parliament House Annexe.

Hon'ble Members are requested to kindly make it convenient to attend the Orientation Programme.

Computer (HW&SW) Management Branch (Hardware Unit)

Scheme of Financial Entitlement of Members of Lok Sabha for procurement of Computer Equipment

Members are informed that they are entitled to purchase computer equipmentunder the 'Scheme of Financial Entitlement of Member for Purchase of Computer Equipment' 2009.

- 2. The salient features of the Scheme are as under:-
 - (i) The financial entitlement of a member for purchase of computer equipment is Rs.3,00,000w.e.f 13.01.2015.
- (ii) Member is free to purchase more than one unit of any mix of following computer equipment within their financial limit of Rs.3,00,000 from anywhere and from any vendor:
 - (1) Desktop (HP, Dell, Accer, Wipro, Lenovo, Apple, Sony, Samsung, PCS Ltd.). Assembled Desktops are not allowed under the Scheme.
 - (2) Laptop (Any Brand)
 - (3) Pen Drive
 - (4) CDs/DVDs (Maximum number of 100)
 - (5) Printer (Deskjet/Laserjet/Multi-functional/portabal) (Any Brand)
 - (6) Scanner (Any Brand)
 - (7) UPS (With Desktop only)
 - (8) Handheld Communicator/Palmtop Computer (Any Brand)
 - (9) Data Internet Cards
 - (10) MS Office
 - (11) Anti Virus Software
 - (12) Language Software and Speech Recognition Software
 - (13) Other Computer Accessories
 - (14) eReader (iOS or Android based devices or devices having facilities of eReading)
- (iii) Member may purchase the above mentioned items and submit the bill duly signed and stamped by the vendor. Serial/IMEI Number of computer equipment must be mentioned on the Bill.

- (iv) Member may also submit the quotation of a vendor and consent form duly filled in by the vendor along with cancelled cheque for ePayment purpose. The advance shall be issued to vendor through e-payment. Member may take delivery of the items and submit the bill within 30 days of issue of Advance to vendor for settlement of advance for audit purpose.
- (v) The Bill/ Proforma Invoice may be submitted at Members' Query Booth (Computer Management Branch Hardware Unit), FB-91, Parliament Library Building.
- (vi) Members may access the Scheme of Financial Entitlement of Member of Lok Sabha for Purchase of Computer Equipment under the (i) The Provision of Computer Equipment (Members of Lok Sabha) Rules 2009; and ii) Detailed Procedure governing the scheme on the Lok Sabha website http://loksabha.nic.in under the Heading "Members Sitting Members Scheme for Computer Equipment".
- 3. For any query in this regard, Members are requested to contact Members' Query Booth (Computer Management Branch Hardware Unit), FB-91, Parliament Library BuildingNew Delhi (Tel.No. 23035055/23794886).

No.225

GENERAL WORKS BRANCH

BIRTH ANNIVERSARY OF DR. SYAMA PRASAD MOOKERJEE

On the occasion of the Birth Anniversary of **Dr. Syama Prasad Mookerjee**, a function to pay floral tribute to him will be held on **Saturday**, **the 6**th **July**, **2019** at **1030 hours** in the **Central Hall**, **Parliament House**. Dignitaries, Members of Parliament and invitees will pay floral tributes on the occasion.

Members are cordially invited to join.

SNEHLATA SHRIVASTAVA Secretary General